

State vs. Honey Sharma
FIR No. 474/19
PS. HV

18.12.2020

Present:- Ld. APP for the State.

Counsel for accused.

Counsel for accused submits that he wants to withdraw the present bail application.

In view of the submissions, the present bail application of accused Honey Sharma stands dismissed as withdrawn. Same stands disposed off.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
18.12.2020

State vs. Kunal Gupta
FIR No. 304/20
PS Farsh Bazar

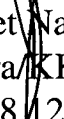
18.12.2020

Present:- Ld. APP for the State.

Accused with counsel.

IO to verify the RC of the vehicle and be reported on 21.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
18/12.2020

Patoli Ram Vs. Budh Ram
PS Harsh Vihar

18.12.2020

Present:- Ld. APP for the State.


Counsel for complainant.

IO seeks time to file status report.

Heard. Time is granted.

IO to file status report on 18.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
18.12.2020

State vs. Rahul Bajaj & Ors.
FIR No. 149/19
PS Farsh Bazar

18.12.2020

Present:- Ld. APP for the State.

None for accused.

The present applications has already been disposed off on 16.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
18.12.2020


Sanjay Kumar Vs. Aashu @ Ashish Bharti
PS Farsh Bazar
u/s 200 Cr.P.C

18.12.2020

Present:- None.


Be put up on 06.01.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM/Shahdara/KKD/Delhi
18.12.2020

Jai Prakash Vs. Pramod Kumar

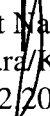
18.12.2020

Present: Ld. APP for the State through VC. 

This is an application for withdrawal of complaint case received through e-mail on behalf of the complainant.

Put up with file on date already fixed i.e. 22.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
18.12.2020 

No. 967/19
Dhiraj Vs. Rajesh
PS Nand Nagri

18.12.2020

Fresh application received through e-mail ID.

Present: None.

This is an application for withdrawing the complaint case.

Put up with file on 23.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
18.12.2020

FIR No. 418/20
State Vs. Kallu
PS Harsh Vihar


18.12.2020

Present: Ld. APP for the State through VC.

This is an application for grant of bail of the accused Kallu received through e-mail.

Let reply be called from the concerned SHO/IO for 19.12.2020.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
18.12.2020

FIR No. 982/20
State Vs. Kamil @ Shehzada
PS Harsh Vihar

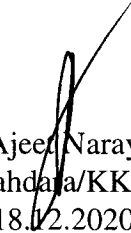
18.12.2020

Present: Ld. APP for the State through VC.

This is an application for grant of bail of the accused Kamil @ Shehzad received through e-mail.

Let reply be called from the concerned SHO/IO for 19.12.2020/

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
18.12.2020

FIR No. 238/20
State Vs. Rajesh Gupta
PS Harsh Vihar


18.12.2020

Present: Ld. APP for the State through VC.

This is an application for change of surety received through e-mail.

Be put up for 23.12.2021.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
18.12.2020